

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT – 1

ITEM No.119 - C.P.(IB)/131(AHM)2022

With

ITEM No.120 - IA/623(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

HCC Concessions Ltd

.....Applicant

V/s

Sadbhav Infrastructure Projects Ltd

.....Respondent

Order delivered on: 07/06/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Ms. Anuradha Sanjay Bhatia, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Nihar Thakkar, Advocate for Mr. Salil Thakore,
Advocate

For the Respondent

: Thakkar & Pahwa in C.P.(IB)/131(AHM)2022

ORDER

IA/623(AHM)2023

This application is filed by the Applicant/ HCC Infrastructure Company Limited under Section 60(5) IBC,2016 r.w Rule 11 & 31 NCLT Rules,2016 seeking to carry out the necessary amendment to the Company Petition (I.B.) No. 131 of 2022 and to substitute the Applicant herein i.e., HCC Infrastructure Company Limited in place of the Original Applicant (HCC Concessions Limited) and permit the Applicant herein to carry out amendments as per the Schedule to this application.

Since, it is a Special Bench and due to paucity of time, as the Hon'ble Member (J) is holding another Bench at 3.00 pm, the matter stands adjourned.

List the matter before the Regular Bench on 18.07.2023.

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ANURADHA SANJAY BHATIA
MEMBER (TECHNICAL)

-SD-

SHAMMI KHAN
MEMBER (JUDICIAL)

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